

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:1119  
ANSWERED ON:20.03.2012  
PROMOTING HOCKEY  
Kateel Shri Nalin Kumar;Siricilla Shri Rajaiah

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) The details of funds provided/utilized by the government to revive Indian Hockey in the country, State-wise;
- (b) whether there is any controversy/infighting between the Indian Hockey Federation (IHF) and Hockey India (HI);
- (c) if so, the details thereof;
- (d) whether the IHF has submitted a fresh proposal for consideration of a settlement to resolve the issue; and
- (e) if so, the details thereof and the steps taken by the Government in this regard and the success achieved therein?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI AJAY MAKEN)

(a) The Government has spent Rs.16.36 crores on the promotion of sport of Hockey during the current financial year (upto November 2011) for the various aspects of the game including foreign exposure, foreign coaches, boarding and lodging including preparation of the national team for Olympics, 2012. The Department does not provide funds to the States.

(b) Yes, Madam.

(c) The controversy/infighting in hockey, inter-alia, relates to recognition from the concerned International Federation and the Indian Olympic Association; merger of the two bodies; holding of fair proper elections; and holding of regular National Championships.

(d) & (e) In view of the interim orders of the Hon'ble Supreme Court of India and after a series of meetings, Indian Hockey Federation and Hockey India came to a settlement on 25.7.2011. However, due to opposition from the Indian Olympic Association and the International Hockey Federation, the said settlement could not be implemented. Besides, both Indian Hockey Federation and Hockey India have sought grant of recognition. Further, in order to resolve the matter, meetings were again held in September 2011 and October 2011 with Indian Olympic Association, Indian Hockey Federation and Hockey India wherein Indian Hockey Federation indicated that they would submit a fresh proposal for settlement.

The Indian Hockey Federation submitted a proposal dated 7.11.2011 suggesting accommodating 20% of the members of Executive Committee of Hockey India in the Executive Committee of the Indian Hockey Federation and holding of fresh elections of Indian Hockey Federation. The suggestions of Indian Hockey Federation have been sent to Indian Olympic Association and they have been requested to call a meeting with Indian Hockey Federation and Hockey India and discuss the matter and indicate outcome thereof to the Government for further necessary action and apprising the Hon'ble Supreme Court.

Government is working with Indian Olympic Association, Indian Hockey Federation and Hockey India to facilitate a settlement that is acceptable to both Indian Hockey Federation and Hockey India.